

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
ALKA INDIA LIMITED OPERATING IN TEXTILE PRODUCTS AT
MAHARASHTRA**

(Under sub-regulation (1) of Regulation 36A (1) of the Insolvency and Bankruptcy
Bank of India (Insolvency Resolution Process for Corporate Persons) Regulations,
2016

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	ALKA INDIA LIMITED (IN CIRP) CIN: L99999MH1993PLC168521 PAN: AABCA6702F
2. Address of the registered office	Gala No. D- 3/4/5, Hatkesh Udyog Nagar-1, Off. Mira Bhayandar Road, GCC Road, Thane, Vasai, Maharashtra, 401107
3. URL of website	https://www.alkaindia.in/
4. Details of place where majority of fixed assets are located	Mumbai
5. Installed capacity of main products/ services	Not applicable as the main division of the Corporate Debtor is engaged in Textile Products.
6. Quantity and value of main products/ services sold in last financial year	Can be made available by sending mail to cirp.alkaindia@gmail.com
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	All the details are available at the office of the Resolution Professional and can be sought by sending mail at cirp.alkaindia@gmail.com after executing a confidential undertaking.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by emailing at: cirp.alkaindia@gmail.com
10. Last date for receipt of expression of interest	02 nd March, 2024
11. Date of issue of provisional list of prospective resolution applicants	12 th March, 2024
12. Last date for submission of objections to provisional list	17 th March, 2024
13. Date of issue of final list of prospective resolution applicants	27 th March, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03 rd April, 2024
15. Last date for submission of resolution plans	01 st May, 2024
16. Process email id to submit Expression of	cirp.alkaindia@gmail.com

Date: - 16th February, 2024
Place: - Ahmedabad

Dharmendra T. Dhelariya

**IP Dharmendra Dhelariya
Resolution Professional**

Alka India Limited

IBBI/IPA-001/IP-P00251/2017-18/10480ss

AFA Number: AA1/10480/02/290224/105506

AFA valid upto 29/02/2024

Address: B-605, Titanium Square, Thaltej Cross Road,
Thaltej, Ahmedabad - 380054



Parsvnaths

PARSVNATH DEVELOPERS LIMITED
 Regd. & Corporate Office: Parsvnath Tower, Near Shahdara Metro Station, Shahdara, Delhi-110 032
 CIN : 4530DIL1999PLC030495; Tel. : 011-43050100, 43010500; Fax : 011-43050473
 E-mail : investors@parsvnath.com; website : www.parsvnath.com
 Extract of Standalone and Consolidated Unaudited Financial Results for the Quarter and Nine Months ended 31 December, 2023

Sl. No.	Particulars	Standalone		Consolidated	
		Quarter ended	Year ended	Quarter ended	Year ended
1	Total Income from operations	37,01,20,20,20	1,78,42,30,20	37,01,20,20	1,78,42,30,20
2	Net Profit/(Loss) for the period (before tax, exceptional and/or Extraordinary items)	13,04,15,18	3,07,66,13	13,04,15,18	3,07,66,13
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	13,04,15,18	3,07,66,13	13,04,15,18	3,07,66,13
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	7,95,12,94	2,27,52,79	7,95,12,94	2,27,52,79
5	Total Comprehensive Income for the period (Comprising profit/(loss) for the period (after tax) and other comprehensive income (after tax))	7,95,12,94	2,27,52,79	7,95,12,94	2,27,52,79
6	Paid up Equity Share Capital (Face value of Rs. 10/- each)	1,29,11,19	1,29,11,19	1,29,11,19	1,29,11,19
7	Reserves (excluding Revaluation Reserves as per Balance Sheet of Previous Accounting Year)	0	0	0	0
8	Earning Per Share (EPS) - Basic & Diluted	0.62	1.77	0.62	1.77

Notes:-

- The above financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 14 February 2024. The Statutory Auditors have also carried out a Limited Review of the unaudited results for the quarter and nine months ended 31 December, 2023.
- The above is an extract of the detailed format of the standalone and consolidated Financial Results for the quarter and nine months ended 31 December, 2023, filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the standalone and consolidated Financial Results for the quarter and nine months ended 31 December, 2023 are available on the Stock Exchange websites (www.sebiindia.com) and Company's website (www.parsvnath.com).
- The Company has recognised deferred tax assets on its unabsorbed depreciation and business losses carried forward to the extent there is reasonable certainty of its realisation. The Company has executed fair / plot sale agreements with the customers against which the Company has also received advance. Revenue in respect of such sale agreements will be recognised in future years on completion of projects. Based on these sale agreements, the Company has certainty as on the date of the balance sheet, that there will be sufficient taxable income available to realise such assets in the near future. Accordingly, the Company has created deferred tax assets on its carried forward unabsorbed depreciation and business losses. The Company is also planning to sell some of its identified assets.
- The Company has incurred cash losses during the current and previous periods. Due to recession in the past in the real estate sector leading to slowdown in demand, the Company has faced lack of adequate sources of finance to fund execution and completion of its ongoing projects resulting in delayed realisation from its customers, the company is facing tight liquidity situation as a result of which there have been delays/default in payment to lenders, statutory liabilities, salaries to employees and other dues. However, considering substantial improvement in real estate sector recently, the Management is of the opinion that all such issues will be resolved in due course by required finance through alternate sources, including sale of non-core assets.
- Figures for the previous quarter / period have been regrouped, wherever necessary, for the purpose of comparison.

For and on behalf of the Board
 Sd/-
 Pradeep Kumar Jain
 Chairman
 DIN : 00333486

Place : Delhi
 Date : 14 February, 2024

KAMARAJAR PORT LIMITED

(A COMPANY OF CHENNAI PORT AUTHORITY)
 CHENNAI - 600 021
 CIN: U45203TN1999PLD04322

NOTICE INVITING E-TENDER

TENDER NO: KP/PPD/C01/2024

Kamarajar Port Limited (KPL) invites online tender on two cover system from reputed firms for "GLOBAL TENDER FOR CAPITAL DREDGING PHASE VI TO PROVIDE 18M DRAFT AT KAMARAJAR PORT" at an estimated value of Rs. 380 crore (excluding GST).

The tender document can be downloaded from KPL's website www.kamarajarport.in and through e-procurement portal link www.aprocure.gov.in TENDER ID: T007115002024

General Manager (CS & BD)
 Tel: 044-25216666

SVOJAS ENERGY FOODS LIMITED

Regd. Ofc. Pl. 10 Floor, 3, Nayaganj Society, Dr. E. Subbarao Bhudhakar Marg, Mumbai Central, Mumbai - 400008
 CIN : 15201MH1993PLC356804

Extract of Standalone Financial Results for the Quarter ended 31 December, 2023

(Figures are in Lacs)

Sl. No.	Particulars	Current Quarter ending 31 Dec 2023	Year to Date ending 31 Dec 2023	Corresponding 3 months ending the previous year 31 Dec 2022
1	Income from Operations	4.08	12.76	4.09
2	Net Profit/(Loss) for the period (before tax, Exceptional and/or Extraordinary items) #	3.54	4.79	3.30
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items) #	3.54	4.79	3.30
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items) #	2.93	3.87	2.44
5	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and other comprehensive income (after tax))	2.93	3.87	2.44
6	Equity Share Capital	309.27	309.27	309.27
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-215.84		
8	Earnings Per Share (EPS) - Basic & Diluted	0.01	0.00	0.01

Notes

- The above results were reviewed by the Audit Committee and thereafter taken on record by the Board at its meeting held on 14th February 2024 and the Limited Review Report was forwarded by the Statutory Auditors.
- The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Company's Website (www.sebi.in) and on the website of the Stock Exchange (www.sebiindia.com).

For Svojas Energy Foods Limited
 Sd/-
 Vimal Doshi
 Vice President
 DIN No. 00728370

VIPUL ORGANICS LIMITED

(CIN: L2410MH1972PLC015837)
 Registered Office: 102, Anand Industrial Estate, Off. Veera Desai Road, Anandhi (West), Mumbai - 400063
 Corporate Office: B-60/4, Kulkarni, Sakar Road, Off. V.V.E. Highway, Anandhi (East), Mumbai - 400099
 Telephone no. 022-66159999; Fax no. 022-69159977/9; Email Id: info@vipulorganics.com; Website: www.vipulorganics.com

Extract of Unaudited Standalone and Consolidated Financial Results for the quarter and nine months ended 31st December, 2023

(Rs. in Lakh except EPS)

Sl. No.	Particulars	Standalone		Consolidated	
		Quarter ended	Year ended	Quarter ended	Year ended
1	Total Income from operations (net)	370.01	2,785.49	376.00	2,785.49
2	Net Profit/(Loss) for the period (before tax, Exceptional and/or Extraordinary items)	130.49	15.18	307.66	130.25
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	130.49	15.18	307.66	130.25
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	79.51	12.94	227.52	79.67
5	Total Comprehensive Income for the period (Comprising profit/(loss) for the period (after tax) and other comprehensive income (after tax))	79.51	12.94	227.52	79.67
6	Paid up Equity Share Capital (Face value of Rs. 10/- each)	1,291.19	1,291.19	1,291.19	1,291.19
7	Reserves (excluding Revaluation Reserves as per Balance Sheet of Previous Accounting Year)	0	0	0	0
8	Earning per Equity share of Rs. 10/- each (a) Basic (b) Diluted	0.62	1.17	0.62	1.17

Notes:

- The above Unaudited Standalone and Consolidated Financial Results for the quarter and Nine months ended 31st December, 2023 were reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on Wednesday, 14th February, 2024 and Statutory Auditors of the Company have carried out a "limited Review" of the same.
- Based on the "management approach" as defined in Ind AS-106-Operating Segments, the Company operates in single segment, Dye stuff, Organic Pigments and Organic Intermediates. Hence, disclosure of segment wise information is not applicable.
- The Board of Directors of the Company at its Board Meeting held on Tuesday, 17th February, 2024, allotted 1,00,000 Equity Shares of Rs. 10/- each to Promoter group of the Company upon conversion of 1,00,000 warrants issued on preferential basis for cash at an issue price of Rs. 111 per share (including premium of Rs. 10/- per share).
- The Board of Directors of the Company at its Board Meeting held on Thursday, 25th January, 2024, allotted another 1,00,000 Equity Shares of Rs. 10/- each to Promoter group of the Company upon conversion of 1,00,000 warrants issued on preferential basis for cash at an issue price of Rs. 111 per share (including premium of Rs. 10/- per share).

Previous periods figures have been regrouped/rearranged wherever considered necessary to conform to the presentation of the current period. All the figures of financial results have been rounded off to nearest Lakh rupees.

For VIPUL ORGANICS LIMITED
 Sd/-
 Vipul P. Shah
 Managing Director
 DIN: 00181634

NOTICE

Declaration of Distribution of Income & Capital (previously referred as Dividend) Under Axis Arbitrage Fund

Axis Mutual Fund Trustee Limited, Trustee to Axis Mutual Fund (the "Fund") has approved the declaration of Distribution of Income & Capital (previously referred as dividend) under the Income Distribution cum Capital Withdrawal (IDCW) options of following scheme, the particulars of which are as under:

Name of the Scheme	Quantum of Distribution (of income & capital) (₹ per unit)¹	Record Date*²	Face Value (₹ per Unit)	NAV as on February 14, 2024 (₹ per unit)
Axis Arbitrage Fund - Direct Plan - IDCW Option	0.05	February 20, 2024	10	11.7633
Axis Arbitrage Fund - Regular Plan - IDCW Option				10.9190

As reduced by the amount of applicable statutory levy, if any.
 *or the immediately following Business Day if that day is not a Business Day.

Pursuant to payment of IDCW, the NAV of the above stated IDCW options of the scheme/plans would fall to the extent of payout and statutory levy, if any.

The Distribution would be paid to the beneficial owners / unit holders whose names appear in the statement of beneficial owners maintained by the depositories under the said scheme/plans at the close of business hours on the record date and to the unit holders holding units in physical form, whose names appear in the Register of unit holders maintained with Registrar and Transfer Agent under the IDCW options of the scheme/plans as at the close of the business hours on the record date.

Investors may kindly note that declaration of Distribution is subject to availability of distributable surplus on the record date/ex-distribution date. In case the distributable surplus is less than the quantum of Distribution on the record date/ex-distribution date, the entire available distributable surplus in the scheme/plan(s) will be declared as Distribution.

Investors are requested to kindly take note of the above.

For Axis Asset Management Company Limited
 (CIN - U65991MH2009PLC189558)
 (Investment Manager to Axis Mutual Fund)

Sd/-
 Gop Kumar Bhaskaran
 Managing Director & Chief Executive Officer

Place : Mumbai
 Date : February 15, 2024
 No. : 123/2023-24

Statutory Details: Axis Mutual Fund has been established as a Trust under the Indian Trusts Act, 1882, sponsored by Axis Bank Ltd. (liability restricted to ₹ 1 Lakh). Trustee: Axis Mutual Fund Trustee Limited Investment Manager: Axis Asset Management Company Limited (the AMC) Risk factors: Axis Bank Ltd. is not liable or responsible for any loss or shortfall resulting from the operation of the schemes.
 Mutual Fund investments are subject to market risks, read all scheme related documents carefully.



Axis House, First Floor, C2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025, India.
 TEL: (022) 4325-5161, FAX: (022) 4325-5199, EMAIL: customerservice@axisamf.com; Website: www.axisamf.com.

bharti

BHARTI ENTERPRISES LIMITED

CIN: U93000HR2005PLC097214
 Regd. Office: Airtel Centre, Plot No. 16, Udyog Vihar, Phase IV, Gurugram, Haryana - 122015
 Tel.: +91-11-46666100, Email id: compliance.secretariat@bharti.in

Audited Financial Results for the quarter ended 30th March, 2023

(Regulation 52(3) read with Regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations))

(All amounts are in thousands of Indian Rupees unless otherwise stated)

Sl. No.	Particulars	Quarter ended		Year ended
		December 31, 2023	December 31, 2022	
1.	Total Income from operations	1,58,658	1,23,205	4,19,700
2.	Net profit/(loss) for the period/year (before tax, exceptional and/or extraordinary items) #	(4,74,214)	(4,45,532)	(19,01,750)
3.	Net profit/(loss) for the period/year before tax (after exceptional and/or extraordinary items) #	(4,74,320)	(4,45,532)	(19,01,750)
4.	Net profit/(loss) for the period/year after tax (after exceptional and/or extraordinary items) #	(5,07,686)	(4,64,074)	(19,17,085)
5.	Total comprehensive income/(loss) for the period/year (comprising profit/(loss) for the period/year (after tax) and other comprehensive income (after tax))	12,78,819	46,61,274	1,36,07,872
6.	Paid up equity share capital (face value of Rs. 10/- each)	13,000	1,04,73,000	13,000
7.	Other equity / Reserves (excluding Revaluation Reserve)	1,32,48,294	(1,68,44,326)	86,65,339
8.	Securities Premium Account	4,50,000	4,50,000	4,50,000
9.	Net worth	1,37,11,294	(69,81,326)	91,28,339
10.	Paid up debt capital / outstanding debt	3,40,96,725	3,87,03,733	4,34,00,571
11.	Outstanding redeemable preference shares³	47,50,000	47,50,000	47,50,000
12.	Debt equity ratio	2.49	3.36	4.78
13.	Earnings Per Share (face value of Rs. 10/- each) (for continuing and discontinued operations):			
a)	Basic:	(390.53)	(0.45)	(1.86)
b)	Diluted:	(390.53)	(0.45)	(1.86)
14.	Capital redemption reserve	Nil	Nil	Nil
15.	Debture Redemption Reserve	Nil	Nil	Nil
16.	Debt service coverage ratio	0.15	0.12	0.07
17.	Interest service coverage ratio	0.15	0.12	0.08

Excludes convertible instruments
 #- Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules / AS Rules, whichever is applicable.
 Notes:
 a) The above is an extract of the detailed format of quarterly audited financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly audited financial results are available on the websites of the Stock Exchange www.sebiindia.com.
 b) For the other line items referred in regulation 52(4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, pertinent disclosures have been made to the National Stock Exchange of India Limited and can be accessed on the URL www.nseindia.com.
 c) The impact on net profit / loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies shall be disclosed by means of footnote.

For Bharti Enterprises Limited
 Sd/-
 Ashish Sardana
 Whole Time Director
 DIN: 10182403

Jullundur Motor Agency (Delhi) Limited

Regd. Office: 458-116, Sohna Road, Opp. New Court, Gurugram - 122001 Haryana
 Ph. No. 0124-4233867-70, Website : www.jmatodia.com; Email id: info@jmatodia.com; CIN: L35999HR1998PLC033943

Extracts of Standalone and Consolidated Unaudited Financial Results for the Quarter and Nine months ended 31st December, 2023

(Rs. in Lakhs)

Sl. No.	Particulars	STANDALONE					CONSOLIDATED					
		Quarter Ended 31.12.2023 (Un-Audited)	Quarter Ended 30.09.2023 (Un-Audited)	Quarter Ended 31.12.2022 (Un-Audited)	Nine months Ended 31.12.2023 (Un-Audited)	Nine months Ended 30.09.2023 (Un-Audited)	Quarter Ended 31.12.2023 (Un-Audited)	Quarter Ended 30.09.2023 (Un-Audited)	Quarter Ended 31.12.2022 (Un-Audited)	Nine months Ended 31.12.2023 (Un-Audited)	Nine months Ended 30.09.2023 (Un-Audited)	Year ended 31.03.2023 (Audited)
1	Total Income from operations (net)	10904.78	10271.55	10507.09	30720.91	29476.36	41423.75	13759.19	12880.06	13000.12	38806.04	36318.49
2	Net Profit/(Loss) for the period (before tax, Exceptional and/or Extraordinary items)	860.67	634.48	749.55	1783.18	2008.01	3034.23	837.91	744.55	939.26	2227.86	2395.84
3	Net Profit/(Loss) for the period (before tax, after Exceptional and/or Extraordinary items)	860.67	634.48	749.55	1783.18	2008.01	3034.23	837.91	744.55	939.26	2227.86	2395.84
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	496.49	483.35	544.44	1340.73	1520.79	2279.35	627.88	543.09	686.89	1649.42	1789.37
6	Total Comprehensive Income for the period (Comprising profit/(loss) for the period (after tax) and other Comprehensive income)	550.24	523.40	555.56	1481.67	1552.69	2316.01	684.36	585.41	699.97	1796.16	1825.00
6	Paid up Equity Share Capital (Face value of Rs 2/- each)	456.82	456.82	456.82	456.82	456.82	456.82	456.82	456.82	456.82	456.82	456.82
7	Reserves (excluding revaluation reserve as shown in the Balance Sheet of previous year)						17456.28					20050.84
8	Earning Per Share (after extraordinary items) (Face Value of Rs 2/- each) (not annualised): Basic & Diluted	2.17	2.12	2.38	5.87	6.66	9.98	2.71	2.34	2.97	7.10	7.76

Notes:

- The above is an extract of the detailed format of financial results for the quarter and nine months ended on 31st December, 2023 filed with the stock exchange pursuant to regulation 52 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of these results are available at website of stock exchange i.e. www.sebiindia.com and Company's website i.e. www.jmatodia.com.
- Figures of the previous periods have been regrouped/reclassified/rearranged wherever necessary.
- The above results have been reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on 14th February, 2024.
- The Statutory Auditors have carried a limited review of the above Financial Results.

For and on behalf of the Board of Directors of
 Jullundur Motor Agency (Delhi) Limited
 Sd/-
 SHUCHI ARORA
 Director
 DIN: 00093201

